

**SECTION IIIA
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

CIVIL APPEAL NOS. 9087-89 & 10696 OF 2014

M/S PARMARTH IRON PVT. LTD.

....APPELLANT

VERSUS

STATE OF U.P. & ORS.

....RESPONDENTS

OFFICE REPORT

C.A. NO. 9087-89 OF 2014

The matter above-mentioned was placed before Ld. Registrar on 9th June, 2016, when the following order was passed:

"Registry shall issue notice for filing of statement of case. List before the Registrar's Court"

It is submitted that letter was issued on 21st June, 2016 to advocates for filing of statement of case but both the parties have not filed statement of case so far. Service is complete on all the 3 Respondents as they are represented by counsel. Matter is incapable of valuation.

C.A. NO.10696 OF 2014

It is submitted that there are 7 Respondents in the matter and have been served through High Court but no one has entered appearance so far. Matter is incapable of Valuation @ Writ Petition. Both the parties have not filed Statement of case so far.

Service is complete.

The matters above-mentioned are listed before Registrar Court with this Office Report.

DATED THIS THE 13TH DAY OF JULY, 2016.

ASSISTANT REGISTRAR

Copy to :-

1. Mr. Abhishek Sharma , Advocate.
2. Mr. Rakesh Upadhyay, Advocate
3. Mr. R.P. Mehrotra, Advocate
4. Ms. Rashmi Singh, Advocate

ASSISTANT REGISTRAR